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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY

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In exercise of powers conferred under paragraph 2.4 of the Export and Import Policy, 2002-07, the Director General of Foreign Trade hereby makes the following amendment in the Handbook of Procedures (Vol.1):-

- 1) The following is added at the end of para 4.6 pertaining to “Newcomers”:

However manufacturing companies (not proprietorships and partnership firms), who have domestic presence are not to be treated as newcomers if the following conditions are met:

- a) The company is registered with Central Excise authorities and has paid central excise (unless exempted) ,*
- b) The company is registered with State sales tax authorities and has paid sales tax (unless exempted)*
- c) The company furnishes copy of their audited balance sheet*
- d) The minimum investment in plant and machinery must be Rs 50 lakhs*

In such cases the licencing authority would endorse the licence with the condition that the bond/ BG shall be furnished as per the terms and conditions stipulated by the Department of Revenue .

- 2) The following amendments / additions are made in Appendix 28 A pertaining to the “List of ISO 9000 (Series) Certification Agencies” as under:

27. QMS Certification Services Pvt Ltd,
207, Durga Towers, RDC, Raj Nagar,
Ghaziabad 201002
Ph: 0120-4755578/ 4754369
Email: qmscert@sify.com, qms@surevin.net

29. AMTAC Certification Services Limited
Norman Road, Broadheath, Altrincham,
Cheshire, WA14 4EP, United Kingdom

- 3) The following agencies are added in Appendix 35 B pertaining to the “ List of Agencies authorised to issue Certificate of Origin (Non Preferential)” :

DELHI

9. Indian Electrical & Electronics Manufacturers Association
804, Surya Kiran Building, 19, Kasturba Gandhi Marg,
New Delhi 110011

MAHARASHTRA

20. Indo German Chamber of Commerce
Maker Tower “E” , 1st Floor, Cuffee Parade,
Mumbai – 400 005

This issues in public interest.

(L. Mansingh)
Director General of Foreign Trade

(File No: 01/94/180/26/AM03/ PC IV)